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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR.**

Original Application No. 291/2006

Date of the order: 05.01.2007

Hon'ble Mr. Kuldip Singh, Vice Chairman

Gordhan S/o Shri Amolak Ram by caste Vishnoi, aged 69 years resident of :Matoda, Tehsil Osian Distt. Jodhpur. Last employed on the post of Pointsman in the office of Station Master, Bhadwasi, Northern Railway.

: Applicant.

Rep. By Mr. K R Choudhary: Counsel for the applicant.

VERSUS

1. Union of India through General Manager, North Western Railway Headquarters Office JAIPUR.
2. Divisional Railway Manager, North Western Railway Jodhpur Division, Jodhpur.

: Respondents.

ORDER

Per Mr. Kuldip Singh Vice Chairman.

Shri Gordhan has filed this application seeking a direction to the respondents to dispose of his representation at Annex. A/1.

2. The facts, as alleged by the applicant, are that he was initially appointed as Waterman on 20.10.1959 at Pokran Railway Station and there after he was promoted to the post of Pointsman and lastly he was working at Bhadwasi Railway station. It is stated by him that in the year 1982 he was



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granted leave to proceed to his home town for domestic purposes and in view of continuous bereavements in the family he became "mentally disorder case" and after prolonged treatment he became alright in the year 1996. When he approached the authorities for taking him to duty, the authorities informed him that he was removed from service with effect from 01.03.1985 on the ground of unauthorized absence. It is further alleged by him that he remained in service from 20.10.59 to 01.03.85 and thus he rendered nearly 26 years of service and even if the unauthorized absence period is deducted the total qualifying service comes to nearly 22 years. Therefore he filed O.A. No. 101/99 before this Bench of the Tribunal and this Bench of the Tribunal while dismissing the O.A vide its order dated 23.02.2001, made an observation as under :

" ... We consider it only appropriate for the affected employees to approach the competent authority and seek redressal of their alleged grievance before such authority....."

Thereafter the applicant submitted a representation on 07.05.2001 and according to him the authorities had not disposed of the same. Again the applicant sent a notice for demand of justice on 28.08.2006 for granting him the pension.

3. I have heard the learned counsel for the applicant and perused the O.A. As the applicant has prayed for a limited relief i.e. a direction be issued to the respondents to dispose of his representation, I deem it fit to direct the respondents to pass a speaking order on the representation, if the same has

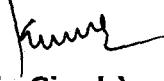


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not already been disposed of, within a period of one month from the date of receipt of a copy of this order. If the representation of the applicant has already been disposed of, the same may be communicated to him within the said period. O A is disposed of as above. If any grievance survives thereafter, the applicant may approach the Court as per law.


(Kuldip Singh)
Vice Chairman

JSV.

Received copy
12/11/07

Part II and III destroyed
in my presence on 26/6/14
under the supervision of
Section Officer (as per
order date 26/6/14)

Section Officer (Record)

182 610 273 & 2nd dt 19.1.07